

AJITSINGH): (a) and (b). Industrialisation of particular district in a State is primarily the responsibility of the State Government concerned. However, in order to promote industrialisation and reduce regional imbalances, the Central Government offers a number of incentives such as priority in the grant of industrial licences, concessional finance etc. to entrepreneurs setting up units in Centrally declared backward districts/area, District Hardoi in UP has been declared as a 'C' category backward district and is eligible for the above incentives. During the years 1987 to 1990 (upto May 1990), three letters of intent—one in the year 1988 and two in the year 1989—have been issued for setting up industries in the District.

(c) The Central Investment Subsidy Scheme has been discontinued with effect from 1.10.1988. Information on District-wise reimbursement of subsidy was not maintained.

[English]

Revival of Scooters India Limited

2004. **SHRI INDRAJIT GUPTA:** Will the Minister of INDUSTRY be pleased to state:

(a) whether he has received any new proposals for revival of the scooters India Limited which has not been closed but whose capacity is not being utilised;

(b) whether Government funds now being spent only on paying salaries and wages in the company are proposed to be supplemented by technical studies on how to diversify production and thereby save the unit from closure;

(c) whether the concrete proposals made in this regard by the affected workers, employees officers and engineers have been examined; and

(d) if so, the outcome thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (d). Government have entrusted the study of Scooters India Ltd. (SIL) to the Industrial Development Bank of India (IDBI). The terms of reference for the study inter-alia, include study of the current market scenario for 2/3 Wheelers the existing production in the country, capabilities of SIL to produce and market a product that can compete successfully with existing brand leaders areas of diversification etc. IDBI have been requested to submit their Study Report preferably before the 30th September, 1990.

[Translation]

Issue of Licences for Setting up Industries in Surat

2005. **SHRI KASHIRAM RANA:** Will the Minister of INDUSTRY be pleased to state:

(a) the number of licences for setting up of industries in HADA Extension near Surat have been granted till date;

(b) the number of applications pending for grant of licences; and

(c) when the decision is likely to be taken thereon?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) to (c). During the period from 1987 to 1990 (upto May, 1990), 45 Industrial Licences and Letters of Intent have been granted for setting up of Industries in District Surat of Gujarat. 7 Industrial Licence applications for setting up of industries in District Surat of Gujarat are at various stages of processing. It is the constant endeavour of the Government to dispose of all industrial licence applications as expeditiously as possible.